

Newsletter

e-Committee, Supreme Court of India

Special
Edition



High Court Of
Kerala



High Court Of
Manipur

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Delhi High Court Launches Free Wi-Fi, e-True Copy Application, New Website, and Virtual Tour



On 29.05.2024, Hon'ble Mr Justice Manmohan, Acting Chief Justice of the Delhi High Court, launched several key e-initiatives. These included the Free Wi-Fi Facility for Advocates and the General Public – Phase I, the e-True Copy Application, the new Delhi High

Court website, and the Virtual Tour of the Delhi High Court – Phase I. Hon'ble Mr Justice Rajiv Shakti, Chairman of the IT, AI & Accessibility Committee, along with other committee members and judges attended this event. Many members of the Delhi High Court Bar Association were also present.

Free Wi-Fi Facility for Advocates & General Public – Phase-I

The High Court of Delhi launched a free Wi-Fi facility aimed at modernising judicial infrastructure. This facility is available in 'A', 'B', 'C', and Extension Blocks, as well as the Mediation Centre and Lawyers' Cafeteria. It is designed to provide seamless access to legal resources

and case information for advocates, litigants, and the general public, improving efficiency and user experience. The new Wi-Fi network is built to handle high volumes of users and includes robust security measures to ensure safe and reliable internet access.

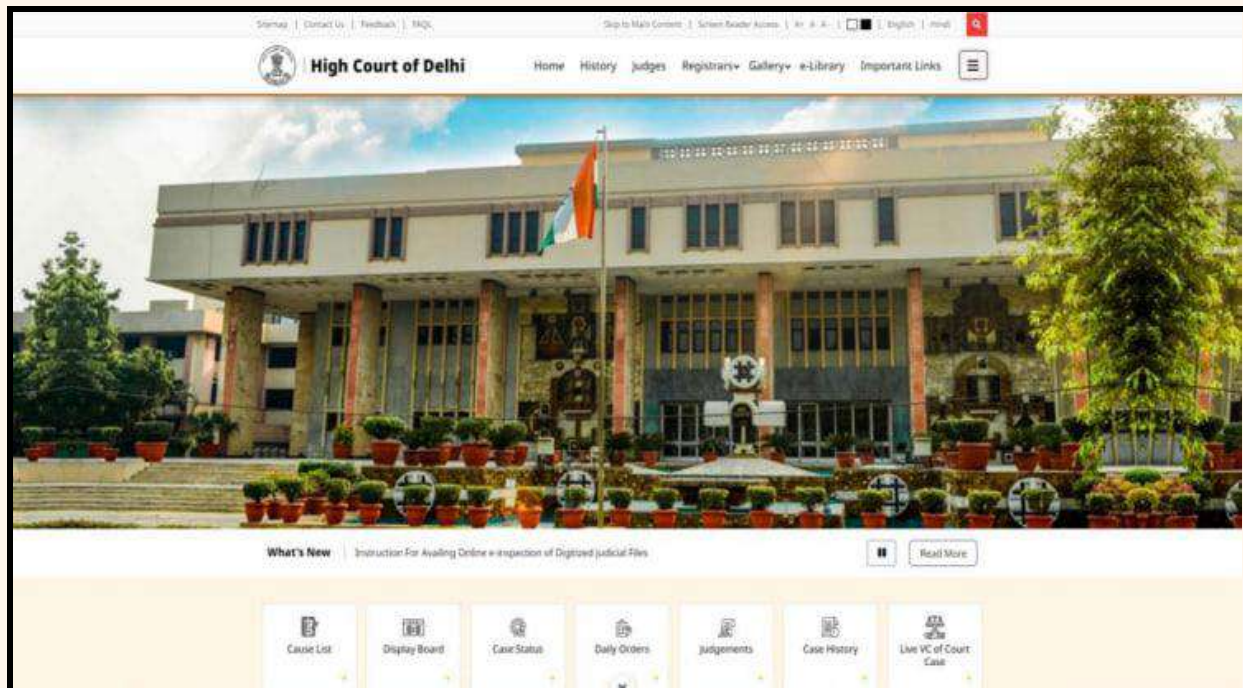
e-True Copy Application of Delhi High Court

The image shows a web application interface for the Delhi High Court. At the top, a blue banner reads "WELCOME TO DELHI HIGH COURT E-TRUE COPY APPLICATION" with a sub-note: "Authentication is done through OTP sent on registered mobile Number and registered email". Below this is the High Court of Delhi emblem. The main section is titled "PLEASE PROVIDE YOUR MOBILE NO." and contains two input fields: "Mobile No : Please Enter Your Mobile No." and "Security Code : Please Enter Security Code Shown Below.". A blue "Go" button is positioned below the security code field. To the left of the button is the number "1358" and a circular arrow icon. At the bottom, a link states "For New User Registration click here". The background features a faint architectural illustration of the court building.

The e-True Copy Application was launched by the High Court of Delhi to simplify the process of obtaining certified copies of judicial records. Advocates and litigants can now receive these copies online, eliminating the need for physical visits to the court. The e-True copies are issued following the "e-True

Copy Rules of the High Court of Delhi, 2024," and are available at no cost. This application is accessible via the Delhi High Court website, i.e www.delhihighcourt.nic.in/ will soon be included in its mobile app, supplementing the existing facility for providing attested copies under current rules.

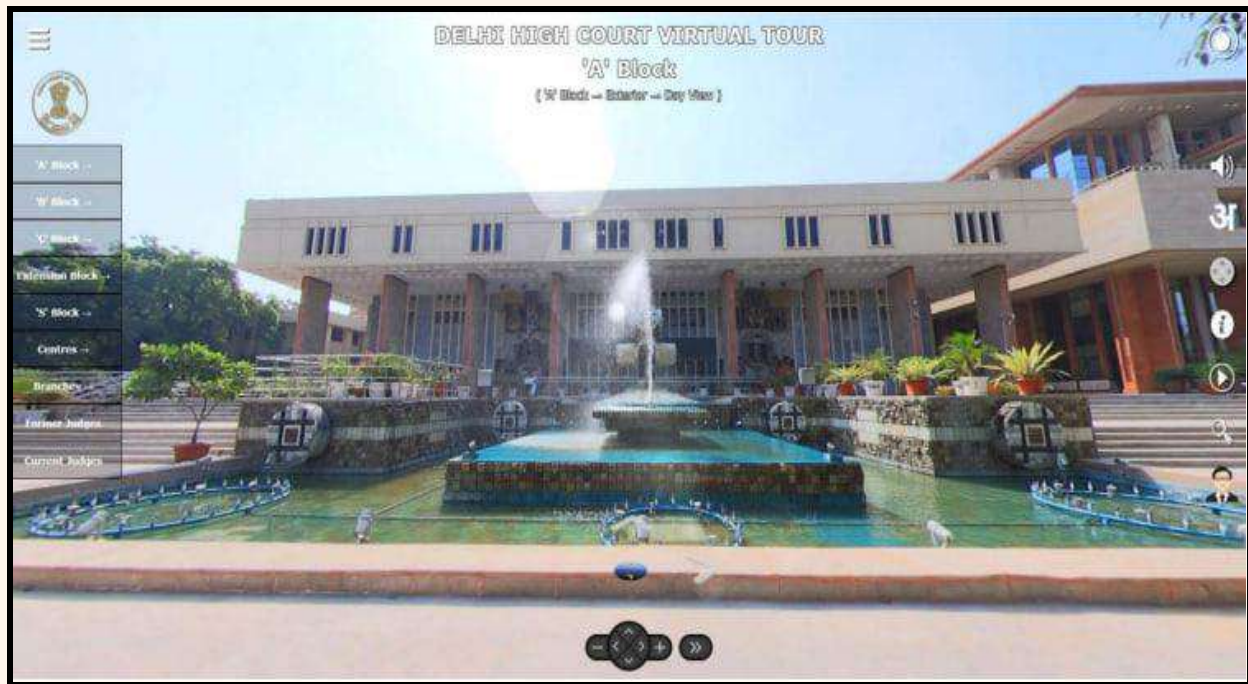
Launch of New Website of High Court of Delhi



The new website of the High Court of Delhi aims to enhance accessibility, functionality, user experience, and security, in line with international standards and the Guidelines for Indian Government Websites (GIGW). The responsive design of the new website ensures compatibility across various devices, and improved search functionalities streamline locating judgments,

orders, and other documents. The website includes built-in applications like e-Filing, e-RTI, and e-Sewa Kendra without redirecting users to separate URLs. It also features the e-True Copy Application and a virtual tour, with plans for additional features like Landmark Judgments in the future. For now, both old and new websites will run concurrently to facilitate user transition.

Virtual Tour of Delhi High Court – Phase-I



The High Court of Delhi launched a virtual tour to offer an immersive, bilingual experience in English and Hindi, providing a detailed view of the court premises. The tour allows users to explore the court complex through sequences of videos, still images, and 360-degree images. High-resolution images and audio

guides offer enriched narratives and detailed descriptions of various sections, making the judicial system more accessible to a broader audience. This initiative enhances public engagement by allowing those who cannot visit in person to experience the court.

Inauguration of Five e-Sewa Kendra by Patna High Court



On 04.05.2024, Hon'ble Mr. Justice Sunil Kumar Panwar, Judge, Patna High Court -cum- Inspecting Judge, Muzaffarpur Judgeship, inaugurated five e-Sewa Kendra. The inauguration of 5 e-Sewa Kendra marks a pivotal moment in the journey towards digital empowerment, bringing essential services closer to the fingertips of every citizen. It also signifies the commitment to harnessing technology for greater accessibility

and convenience in accessing e-Court services. With this launch, citizens can expect streamlined processes, reduced paperwork, and enhanced transparency in citizen-centric service delivery.

e-Sewa Kendra Inaugurated at District and Sessions Court, Sehore, Madhya Pradesh



The e-Sewa Kendra has been set up in the District Court of Bhind to provide e-Court services to litigants, lawyers and all stakeholders regarding their cases. e-Sewa Kendra will provide Information related to Case Status, Next Date of Hearing, Obtaining of Certified Copies, e-filing, e-payment, e-Court fees, e-Court mobile application, e-Mulakat - prison appointment and free legal services to the litigants. Till 31.05.2024 the e-Sewa Kendras

are functional at District and Session Court of Barwani, Betul, Bhopal, Chhatarpur, Damoh, Datia, Dewas, Dindori, Guna, Gwalior, Narmadapuram, Indore, Jabalpur, Jhabua, Katni, Mandleshwar, Morena, Narsinghpur, Neemuch, Panna, Rajgarh, Sagar, Satna, Shajapur, Shivpuri, Sidhi, Tikamgarh, Umariya, Mandsaur, Dhar, Ashoknagar, Anuppur, Khandwa, Seoni and Bhind.

Inauguration of Mobile E-Sewa Kendra in High Court of Kerala



The State of Kerala is set to adopt the Mobile e-Sewa Kendra, an initiative by the e-Committee of the Supreme Court of India, with its launch in the Thodupuzha Judicial District marking the inaugural step. Mobile e-Sewa Kendra was inaugurated by Hon'ble Mr Justice A. Muhamed Mustaque, Chairman, Computerization Committee, on 25.05.2024 in the presence of Hon'ble Mr Justice Ashish Jitendra Desai, the Hon'ble Chief Justice, High Court of Kerala, Hon'ble Mr Justice C. S Dias, Hon'ble Judge-in-charge of Judicial

District, Thodupuzha, Adv. Sri. M.M. Thomas President, District Court Bar Association, Thodupuzha, Adv. Sri. Joseph John, Honorary Secretary and Member, Bar Council of Kerala, Adv. Sri. V.S. Saneesh, Government Pleader and Public Prosecutor, Thodupuzha, Sri. Sajeev T. Kuttichira, President, Kerala Advocates' Clerks Association, Thodupuzha, Adv. Sri. Cejo J Thychery, Secretary, District Court Bar Association, Thodupuzha. The objective of the Mobile e-Sewa Centre is to offer convenient and

direct access to justice-related services for the general public, litigants, advocates, and others through the utilisation of modern technology. The proposed services are litigation inquiries, online copy applications, e-filing of cases, e-payment, Mobile Applications related to courts, proceedings in virtual courts and providing copies of Orders and judgments. It facilitates court proceedings from remote areas of the district through a VC system so as to act as a mobile court, to implement various programs of the District Legal Services Authority and to conduct awareness programs for the general public, to act as a centre for recording testimony and speedy disposal of petty cases. This system will be utilised for adjudication, camp sitting of courts, production through video conferencing in cases where persons are required to appear in court as per order of Hon'ble High

Court, etc. The vehicle, which operates as a mobile e-Sewa centre in the Idukki District includes the following:

- Power backup
- Three technical staff members can travel simultaneously.
- Comprises a hall of about 100 sq. ft.
- Fully air-conditioned and equipped with video conferencing facilities, scanner and a multi-function printer.
- Internet access is available via a WiFi router and a LAN cable Connection.
- Display facility to view hall proceedings from outside
- Five cameras offer comprehensive views both indoors and outdoors.
- Features a motorised shamiyana for additional convenience.

This multi-purpose project with modern facilities is an innovative step for the justice system in India.

ICT Training Program Conducted In The High Court of Kerala



A hands-on training session was conducted for the Court Officers on 18.05.2024 (Saturday) at 11:00 A.M. in the I.T. Training Hall, High Court of Kerala. The training has been

designed to familiarise the Officers with the Vconsol Application and introduce new features incorporated into the application. The Technical Assistants also attended the training.

High Court of Calcutta Implements e-Payment in all Court Complexes and e-filing in the District of Paschim Bardhaman



To modernise the payment system of Court fees and with the guidance of the Hon'ble e-Committee, Supreme Court, India, the e-Payment of Court fees has been introduced in all the Court Complexes that are covered under the e-Courts Project in the State of West Bengal. This facility was already functional at the City Civil Court, Kolkata and at 04 different Commercial Courts. And now, extended to the remaining 85 Court Complexes in the State of West

Bengal to enable the Litigants, Lawyers and the Public at Large to deposit Court fees through online mode. Further, with the objective of implementing e-Filing in all the Courts of the District Judiciary in West Bengal, the system of e-Filing has been implemented recently in the District of Paschim Bardhaman, and the same is functional at present and is about to be rolled in the remaining districts of West Bengal.

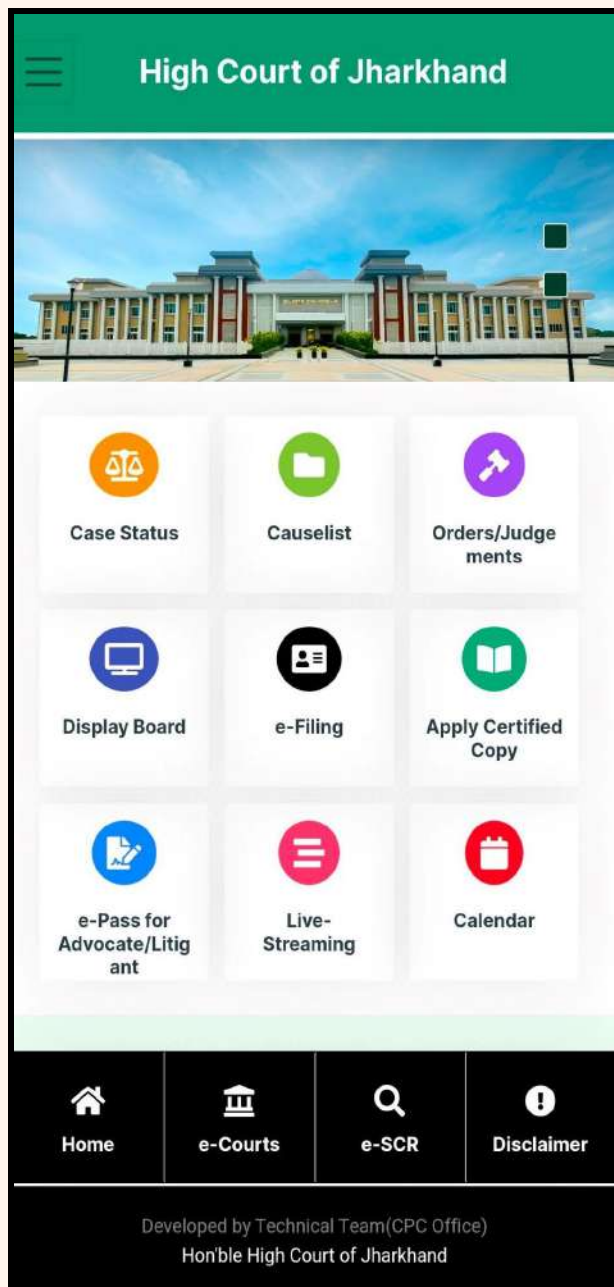
Launch of Mobile App & QR Directory for Improved e-Services Access in High Court of Jharkhand



In a bid to embrace technological advancements and foster efficiency within the judicial system, High Court of Jharkhand organized a momentous program on 8th May 2024, marking the launch of an Android

Mobile Application and the release of a QR Directory of e-services. The event, graced by the presence of esteemed dignitaries including all Judges of the High Court of Jharkhand and the Advocates.

Mobile App:



On 08.05.2024, the High Court of Jharkhand introduced a new Android Mobile App for easy access to a variety of applications, modules, and menus directly from its official website. This initiative, inaugurated by the Acting Chief Justice, aims to streamline judicial services by offering functionalities such as checking case statuses, viewing cause lists, accessing orders and judgments, monitoring the display board, e-filing, obtaining certified copies, generating e-passes, live-streaming proceedings, checking the court calendar, utilising e-court services, and accessing electronic secure courtrooms (e-SCR).

QR Directory:



In addition to the mobile app launch, the Acting Chief Justice also unveiled a QR directory of e-services during the same event. This directory simplifies access to a wide range of electronic services provided by the High Court of Jharkhand, the Judicial Academy of Jharkhand, JHALSA, and other related entities. By scanning the QR codes using smartphones, users can conveniently avail services related to the High Court of

Jharkhand, including cause lists, case statuses, orders and judgments, e-filing, display boards, online court fee payments, online certified copies, electronic payments (e-Pay), electronic secure courtrooms (e-SCR), virtual tours of the High Court, e-court services (including district and taluka courts across India), and services specific to the District Court of Jharkhand.

e-Filing Registration Camp for Advocates at District & Sub-Divisional Court Complexes in Tripura



A Mega Registration camp for Advocates to register on the eFiling 3.0 portal was organised across all District and Sub-Divisional Court complexes in Tripura. The said camps generated encouraging responses from the Learned members of the Bar, and 327 Advocates availed this facility to get Themselves registered in the eFiling 3.0 portal.

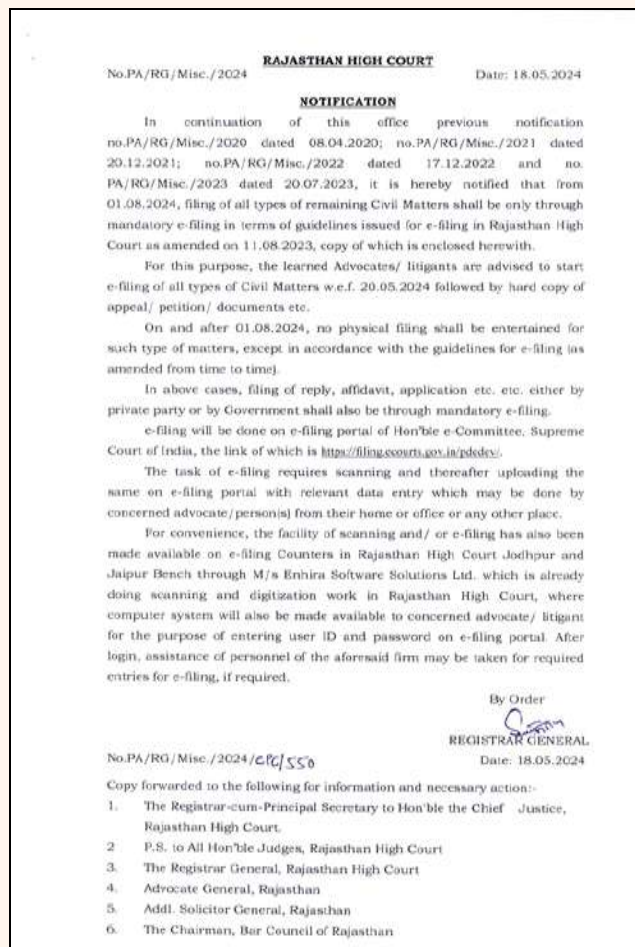
Tripura High Court Develops Supreme Court Cases Monitoring System

Case ID	Case Filing Date	Next Hearing Date	Petitioner	Respondent
WRIT PETITION (CRIMINAL)/19/2019	2019-03-21		PRADYUMAN BISHT	UNION OF INDIA
MISCELLANEOUS APPLICATION/2104/2022	2022-11-22		SATENDER KUMAR ANTI	CENTRAL BUREAU OF INVESTIGATION
WRIT PETITION (CIVIL)/243/2009	2009-04-27		RAJIVE DATURI	UNION OF INDIA
WRIT PETITION (CIVIL)/1226/2019	2019-09-11		LOK PRANSHI THROUGH ITS GENERAL SECRETARY S.N.SHUKLA I.A.S. (RETD)	UNION OF INDIA
WRIT PETITION (CIVIL)/1187/2021	2021-09-30		EDHA MAJUMDAR	UNION OF INDIA

in-house technical team of the Registry of the High Court of Tripura developed a new software application namely the Supreme Court Cases Monitoring System. This software application stores all data and relevant information on cases pending in the Supreme Court of India involving the High Court of Tripura.

According to the direction of Honourable the Chief Justice, the

Rajasthan High Court Notification For Extension of Mandatory e-Filing of All Fresh Civil Matters



In continuation of the previous notification dated 20.12.2021 regarding mandatory e-filing in all cases filed on behalf of Central and State Government w.e.f. 01.01.2022; notification dated 17.12.2022 regarding mandatory e-filing of 16

case types/ matters w.e.f. 01.01.2023 and notification dated 20.07.2023 regarding mandatory e-filing of all fresh Division Bench Matters, filing of all fresh Civil Matters are being made mandatory in the Rajasthan High Court through e-filing portal w.e.f. 01.08.2024. For this, the Advocates/ litigants have been advised to start e-filing of all Civil Matters registered in Civil Category out of three categories i.e. Civil, Criminal and Writs w.e.f. 20.05.2024. A notification dated 18.05.2024 has been issued in this regard. In furtherance of Notification dated 18.05.2024, vide Notification dated 07.06.2024, it has been clarified that the Civil Matters means the matters which are registered in Civil Category out of three categories i.e. Civil, Criminal & Writs.

Regular Transmission of Reportable Judgments of Rajasthan High Court Along With Translated Hindi Version With Concerned Departments of Central & State Government

In order to make effective use of Artificial Intelligence in the Judicial System, the Assisted Legal Translation Advisory Committee of the Supreme Court of India has framed guidelines for the implementation of the scheme for translating reportable judgments of the Supreme Court of India and the High Courts in the language of the State/ Union Territories. One among the directions of Hon'ble the Chief Justice of India, as well as guidelines for implementation of the scheme for translating reportable judgments, is that relevant and landmark translated judgments of the Supreme Court and High Court be shared with the concerned government departments on a regular basis.

Rajasthan High Court has developed a periphery program integrated with CIS to transmit reportable judgments along with translated versions in Hindi language to the concerned Departments with a copy to the Rajasthan State Legal Services Authority. The email IDs of the Government Departments of Central, as well as State, have been incorporated in CIS Master Data. The script will run on a daily basis, and an email will be sent to the concerned department of Central/ State on the day when the translated judgment/ order is uploaded for a particular case. This program has been made live from the first week of May 2024.

High Court of Madras Case List (21/06/2024)

Court	Coram	Item	Case
19			
20	VLNJ	4	CRP 839/2023
21	PTAJ	26	WP 22885/2015
22			
23			
24			
25	RSVJ	25	CMA 2352/2022
26			
27			
28	PDBJ	6	CRP 1293/2022
29			
30			
31	GKIJ	18/L1	WP 20924/2021
32	DBCJ	24/L2	WP 9893/2024
33	AQJ	22	SA 703/2021
34			
35	MSJ - CKJ	15	WIA 693/2021
36	RKMJ	11/L2	WP 12276/2013

Court Hall - 06

Item	Case
	1

Court Hall No-06 : Hon'ble

G.O.(D). No.509, Home (Courts-IV) Department, dated 09.05.2024, and the same has been installed inside and outside of every Court Halls in the Principal seat for the use of the Advocates, Advocate Clerks and litigants to know the status of cases being heard in every court.

High Court of Meghalaya Conducts ECT Training Programmes on Nstep & Computer Skill Enhancement for Judicial Officers



In May 2024, several specialised training and refresher programs were organized in Meghalaya to address specific court operations and digitization needs. Smti Artyksiar Mary Kharbuki, System Analyst, High Court of Meghalaya, Smti D. Laishram System Officer, District Court Shillong and Shri Laphrangki Khyriem, Sr Developer conducted three sessions of ECT-8-2024 on 03.05.2024, 11.05.2024 and 27.05.2024 for NSTEP. These sessions were to update the staff with the latest technological & procedural protocols

necessary for efficient court administration & a total number of 52 staff members participated. Further, three sessions of (ECT-9-2024) refresher programme for court staff were conducted for District & Sessions Court of Resubelpara & Williamnagar and Mawkyrwat, Nongstoin & Mairang with a number of 75 participants. These sessions focused on reinforcing the competencies required for optimal functioning within the judicial system.

e-Committee Supreme Court of India Special Edition





HON'BLE MR.JUSTICE A. J. DESAI
HON'BLE THE CHIEF JUSTICE OF
HIGH COURT OF KERALA



MESSAGE

The eCommittee Newsletter has become a vibrant tapestry, capturing the evolution of the eCourts Project across India. Each edition presents a kaleidoscope of progress, showcasing the diverse and innovative efforts that are transforming our judicial landscape across the nation. We extend our heartfelt gratitude to the eCommittee and the Hon'ble Chief Justice of India, Hon'ble Dr. Justice Dhananjaya Y. Chandrachud, for the invaluable leadership and support. The vision has empowered and inspired courts across the nation, including ours.

During these years, the High Court of Kerala has emerged as a leader and pioneer in adopting new technologies for judicial administration. I take this opportunity to acknowledge the contribution of the Committee in charge of Computerisation and all brother and sister Judges of this Court for this achievement. We remain committed to this path of continuous improvement, holding that technology has immense potential to enhance access to justice and elevate the efficiency of the legal system. We are confident that this special edition of the eCommittee Newsletter will be a vibrant and informative resource, showcasing the collective efforts and achievements across India. May this venture continue to inspire and guide us all on the journey towards a more accessible and efficient judicial system.

Ashish Desa (A.J. Desai)



Justice Muhamed Mustaque
Chairman , Computer Committee
HIGH COURT OF KERALA



MESSAGE

I extend my heartfelt gratitude to the eCommittee of the Supreme Court of India for publishing this special edition dedicated to the High Courts. The monthly newsletters are a vital conduit for disseminating crucial information and data related to the eCourts projects undertaken by various High Courts nationwide.

The newsletters act as a bridge, connecting us with the latest developments, best practices, and innovations in technology-driven court processes. They empower us with knowledge, ensuring that we stay informed and updated. By showcasing successful implementations and case studies, the newsletters foster collaboration and knowledge sharing among High Courts. We learn from each other's experiences, avoiding pitfalls and accelerating progress. Transparency is the cornerstone of our endeavours. These newsletters provide insights into the progress of the eCourts project, ensuring that stakeholders are well-informed about the initiatives, challenges, and achievements.

Now, let me take immense pride in sharing that the Kerala High Court stands tall among the four High Courts that have utilized 100% of the phase-2 fund allocation. During this period, we witnessed a sea of technological transformation. Some of them are:

- *E-Filing System: Our High Court introduced an e-filing system that automates every step of the filing process. From submission to case assignment, this digital platform streamlines operations, reduces paperwork, and enhances efficiency.*
- *Machine Scrutiny: Leveraging technology, we now scrutinize documents with precision. Machine learning algorithms assist in identifying discrepancies, and the new cases get registered without human intervention.*
- *Automated Certified Copy System: Obtaining certified copies has become hassle-free. Automation ensures prompt delivery, reducing waiting time for litigants and legal professionals.*
- *E-Office: The adoption of e-office practices has revolutionized administrative workflows. Digital files, approvals, and communication flow seamlessly, minimizing delays and ensuring accountability.*

In the district judiciary, mandatory e-filing has been successfully implemented, simplifying processes for litigants and advocates. Additionally, we are actively exploring the integration of cutting-edge technologies in the High Court:

- *AI (Artificial Intelligence): AI-driven solutions hold immense promise in legal research, case prediction, and document analysis.*
- *Blockchain: Secure, tamper-proof records and smart contracts can enhance transparency and trust in legal proceedings.*
- *Machine Learning: Predictive analytics and data-driven insights will empower decision-makers.*
- *Natural Language Processing (NLP): NLP algorithms can revolutionize legal drafting, contract analysis, and communication.*

As we stride into the future, let us embrace these technological advancements with enthusiasm and foresight. Together, we shall uphold justice, efficiency, and accessibility in our courts.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



Hon'ble Mr. Justice A.
Muhamed Mustaque



Hon'ble Mr. Justice Anil
K. Narendran



Hon'ble Mrs. Justice
Anu Sivaraman



Hon'ble Mr. Justice
Raja Vijayaraghavan
V.



Hon'ble Mr. Justice
Bechu Kurian Thomas

Achievements of Phase-I & Phase-II of e-Courts Project of High Court of Kerala

Phase-I of e-Courts Project: eCourts project Phase the DoJ implemented me, GoI, in coordination with the NIC from 2007 to 2015 for a total plan outlay of Rs.935 Crores for the entire nation. The first phase saw the computerization of district and taluka courts and the introduction of

CIS to provide basic case-related services to litigants and lawyers. The High Court of Kerala commenced the ambitious e-Courts project in the State in 2009, along with other States in the country. It launched all initiatives as envisaged by the DOJ and implemented them successfully.

The following activities were implemented under the eCourts project Phase I. 129 Court Complexes consisting of 402 courts in the State and three courts in the UT of Lakshadweep were included under Phase I of the eCourts project.

E-Courts Initiatives: Provided hardware, which included four nos. for each computer and printer, to 405 courts. LAN was installed in 413 courts in the State. DG sets were installed in 66 court complexes.

Case Information System (CIS): The CIS software developed by NIC was installed in 436 courts in the State. The data was migrated from the NC version of CIS 1.1 to the NC version of CIS 2.0

CIS Data Entry: The data entry of backlog cases before 2010 was completed in all 14 Districts.

Uploading Data into National Judicial Data Grid: The data was uploaded in the NJDG portal from

455 Courts daily. The High Court monitors the data uploaded on the National Judicial Data Grid (NJDG) daily.

Technical Manpower: The Services of 46 Technical Support Personnel consist of one senior system officer, one System officer, and two System Assistants in the High Court. One System officer and two System Assistants, each in 14 districts appointed on a contract basis, were utilized to implement the e-Courts Project Phase I.

Unique Identification Number: All the Judicial Officers in the State (741) except temporary Munsiff-Magistrates were assigned a UID number as directed by the Hon'ble e-Committee.

Email account for Judicial Officers: An E-mail address in the domain 'aij.gov.in' is provided to 427 Judicial Officers in the State.

Creation of Websites of District

Courts: The District Court website in Drupal template was launched in all the 14 Districts in the State and the U.T of Lakshadweep.

Training of Judicial Officers: 12 Judicial officers were identified as Master trainers to impart training in UBUNTU and CIS software to the Judicial Officers in the State. The High Court conducted district-level training for Judicial officers on UBUNTU 12.04, CIS, and DNS dictation software 2013. 431 Judicial Officers attended the training on Ubuntu 12.04, CIS software, and DNS dictation software in 2014. 471 Judicial Officers attended two-day district-level training on Ubuntu 14.04 and CIS software in 2015.

Training of Court Staff: 14 Court staff were trained as District System Administrators (DSA) cum CIS Master Trainers.

SMS facility: The SMS facility is made functional in all 14 districts.

Court Location Mobile Application:

An Android mobile application forwarded by the e-Committee was tested by all the 14 District Courts in the State. Court Location Mobile Application .apk was uploaded on the High Court website.

Process Re-Engineering Process:-

To restructure the existing procedures, forms, and registers in the Subordinate courts, a re-engineering process was initiated in the State Judiciary.

Connectivity: To provide Seamless connectivity to the courts for data uploading, the High Court implemented Leased line/VPN/BB in every court complex in the State.

Video Conferencing (VC):

Hardware-based Video Conferencing initiated by the State Government was established in three court complexes in Thiruvananthapuram

district at Thiruvananthapuram, Nedumangad and Neyyattinkara. Video Conferencing facility initiated by the e-Committee, Supreme Court of India is installed at 6 District

Phase-II of e-Courts Project: The e-Committee implemented E-Courts project phase II, Supreme Court/ DoJ, GoI from the year 2015 up to 31.03.2023 for a total plan outlay of Rs.1670 Crores for the entire nation for the digital upgradation of Courts by integrating the systems across courts in the country. The amount allotted by the e-Committee, Supreme Court of India, for the various activities under the e-Courts project Phase II focussed on technically equipping the Courts in the State with information and communication technology, and utilization certificates are also furnished. Here is the list of components purchased/ established under eCourts Project Phase II is

Courts & 3 District Jails in the State and the District Court, Kavaratti, U.T. of Lakshadweep, District Jail, Kozhikode, and in 2 Courts and 3 Jails in the U.T. of Lakshadweep.

Computers Desktop, LAN for 285 Courts, Display Board with Thin Client, Extra monitor with Splitter, Duplex Printer, MFD Printer, Additional Computers, Additional UPS 600VA, Additional LAN in 106 Courts, 600 VA UPS for Computers, Kiosks for Courts in the District Judiciary, Site Preparation, Projector with screen, Projector with screen, DG Set, 2 KVA UPS for Network room, Justice Clock, Installation of VC equipment in Courts & Jails, Flatbed Scanner with ADF, LAN Ports in KJA, MFD (KJA), Duplex Printer, Projector with Screen, Studio based VC in KJA, UPS 15 KVA, USB Hard disk, Desktop (i3 & i5/equivalent) for DLSA, MFD (DLSA), LAN Ports (DLSA), UPS

1KVA, Desktop (i3/ equivalent) for TLSC, MFD (TLSC), LAN Ports (TLSC), UPS 1 KVA (TLSC), Solar, Number of technical Manpower to assist CPC recruited (Out of 10), Servers, Para Legal Volunteers for eSewa Kendra, Laptops for eSewa Kendra & eSewa help desk counters at the Bar Associations, Scanners for eSewa Kendra & eSewa help desk counters at the Bar Associations, eSewa Kendra (Portacabins), VC Cabins & Connectivity, Help Desk Counter for e-filing, VC Equipments for Courtrooms, Document Visualizer for District Judiciary, Scanners, Smart Phones for NSTEP for District Judiciary, Additional Hardware for 6 Courts in District Judiciary, Law/ Engineering Intern for High Court, DG set for Court Complexes in District Judiciary, VC equipment for new Family Courts, Mobile VC & eSewa Kendra in District Judiciary. The following

projects were implemented as part of the eCourts project:

WAN connectivity: Out of 183 Court Complexes in Kerala, including three Court Complexes from the U.T of Lakshadweep. WAN connectivity has been provided in 166 Court complexes in Kerala.

Online Copy Application: NIC Unit, High Court developed an application for Courts in the District Judiciary to issue the certified copies online, according to the guidelines issued by the eCommittee. The Online Copy application with offline payment mode has been rolled out in all District Judiciary Courts effective 01.06.2022.

Virtual Court: The Virtual Court in Kerala started functioning and dealing with traffic offences under the Motor Vehicle Act 1988 on 15.06.2020. The Court of the Judicial Magistrate of First Class-III, Ernakulam, is designated as the

Virtual Court with territorial Jurisdiction over the whole State of Kerala. At present, the Motor Vehicle department and the Police department are using Virtual Courts throughout the State.

ICJS: Inter-operable Criminal Justice System (ICJS) enables the live electronic exchange of data between Courts and Police in collaboration with eCourt, CCTNS, ePrisons, eProsecution, eForensic, etc., and these various pillars propose to exchange data seamlessly. ICJS has been installed and operationalized in all the criminal courts in the State since 12.06.2020.

eFiling & ePayments: e-Filing was introduced in the District Judiciary at Munsiff-Magistrate Court, Kolenchery, and the Rent Control Court, Ernakulam, with effect from 16.06.2020 as pilot locations for the implementation of the project and in all the Commercial Courts

throughout the State with effect from 20.01.2021. Now, the High Court has implemented mandatory e-filing of all case types except criminal cases instituted on final reports by Police/other investigating agencies in all the Courts in the District Judiciary with effect from 01.08.2023. E-Payment of Court Fees was introduced in the District Judiciary for Bail Applications (fresh) filed before the District and Sessions Courts, as well as for the Interlocutory Applications (IA) filed before the civil courts and for the Criminal Miscellaneous Petitions (CMP) filed before the Criminal Courts, on an optional basis, through wallet facility w.e.f 25.09.2023. The High Court has implemented mandatory ePayment in the Judicial First Class Magistrate Court Kolenchery, Ernakulam (Paperless Court) from 01.01.2024. The e-Courts project Phase II was completed on

31.03.2023, and the High Court of Kerala utilized the funds allotted by the e-Committee, Supreme Court of India, fully to technically equip the Courts in the State with information and communication technology.

Training on E-Filing: On 04-08-2021, The Honourable Chief Justice Shri. S. Manikumar has inaugurated the statewide training on e-filing at the District Judiciary, Online copy application module for the District Judiciary, Solar Power

Ongoing Phase III of eCourts Project:

On 13.09.2023, the Union Cabinet approved the e-court phase - III with an outlay of ₹ 7210 crore in line with the recommendations of EFC, Ministry of Finance, and GoI. In Phase III of the e-courts project, there are 24 main components. Phase III of the e-Courts Project focuses on a robust governance framework and a Judicial

plants at District Courts, Thodupuzha, Kasaragod, and Thalassery, Upgraded Network Infrastructure, and Workflow Module for Process Service integrated with NSTEP Mobile app on, in the presence of Honourable Members of the Administrative Committee, the Committee in charge of Computerization and other distinguished members of the High Court.

system that is more accessible, efficient, and equitable for every individual who seeks justice or is part of the delivery of justice in India. The proposed time frame for the eCourts Project Phase-III is four years. Phase III of the project envisions facilitating various new features that will be a game changer for last-mile justice delivery.

Best Practices (e-Initiatives) of High Court of Kerala

Online Editor Facility: Allow lawyers/Parties to edit documents online 24/7.

Filing Facility: Enable submissions at any time for convenience.

Courtroom Automation: Automatic Case Display: When a case is called, display the relevant file with options for navigation, note-taking, and viewing associated files.

Machine Learning: Utilizing Machine learning for data analysis and decision-making support.

E-Payment: Facilitate direct payments to the treasury.

Real-Time Scrutiny and Communication: Scrutinise filings in real time for accuracy and completeness.

E-Service of Copies: Deliver filed documents to respondents through a dashboard.

Stakeholder Access and Tracking: Provide a dashboard for judges, advocates, parties, registry officials, and other stakeholders.

Tracking System: Monitor the status of filings from submission to disposal.

Communication and Alerts: SMS and Email Alerts: Notify stakeholders at all stages of case proceedings.

Online Chat Facility: Enable direct communication between filers and scrutiny officers.

Paperless Initiatives: Digitization of Old Records: Move towards a paperless court system by digitising case records.

Remote Proceedings and Accessibility: Virtual Court conducts court proceedings remotely via video conferencing.

Free Wi-Fi Facility: Provide internet access for advocates and parties in court premises.

Auto-Delivery of Orders: Automatically send digitally signed orders to relevant offices.

Automated Case Scheduling: Streamline scheduling through automation for efficient case management.

Paperless Court Project and e-filing: Implement initiatives to reduce paper usage and streamline operations.

Machine Scrutiny: The Bail Application/Writ Appeal and early petition case file scrutiny by the system without manpower involvement. Currently, it has saved 650 days of manpower for scrutiny officers.

Machine-Generated Certified Copy: Use machines to deliver certified copies without any manpower. As of now, 358 working days of the officers of the copying section.

E-Post: Utilise the e-post module to deliver a copy to a remote party using the e-post method.

e-Committee Supreme Court of India Special Edition

High Court of Manipur e-Initiatives & Best Practices





HON'BLE MR. JUSTICE SIDDHARTH MRIDUL
CHIEF JUSTICE,
HIGH COURT OF MANIPUR



MESSAGE

I write to express my heartfelt appreciation for the commendable effort made by the E-Committee, Supreme Court of India, in publishing the Newsletter; which will no doubt serve as a valuable platform for the sharing of insights, experiences, and best practices, in the realm of technology. The publication of the Newsletter will not only foster knowledge-sharing, but also facilitate collaboration among various High Courts, enabling us all to learn from each other's ICT initiatives.

In alignment with the vision set forth by the Hon'ble e-committee, Supreme Court of India, for phase III; we have embarked on a journey towards e-filing, hybrid hearing and paperless Courts for both the High Court and the District Courts. The transition aims at streamlining judicial proceedings and minimizing human intervention, thereby engendering efficiency and transparency, within the judicial system. A proud achievement in our pursuit of technological modernization, is the establishment of a robust video conferencing infrastructure in the District Courts, extending its reach even to the farthest and remote corners of the State. This initiative has effectively bridged geographical divides, ensuring equitable access to justice for all citizens.

Also, I am delighted to inform you that the tender, for the installation of upgraded hybrid hearing equipment, sound systems, and Pen Display (Wacom), for all district courts has been successfully awarded to the Lowest bidder in order to ensure effective implementation of hybrid hearings and paperless court. The installation of the hardware has already been completed for six (6) District Courts. It is anticipated that the installation will be completed for all the Courts before 31st March 2024. These technological enhancements will greatly enhance the audio quality and interactivity, during court proceedings. Additionally, the High Court of Manipur has partnered with RailTel, to establish a dedicated lease line for uninterrupted internet connectivity between all parts of the State. This partnership ensures that robust internet connectivity is always available, enabling seamless communication and ensuring efficient digital transactions.

Further, I am pleased to share with you the latest development regarding the implementation of the e-office, developed by NIC, for administrative work in the High Court of Manipur. This initiative marks a significant milestone in our ongoing efforts to modernize and streamline administrative processes within the registry. One of the key features of this implementation is the utilization of cloud space for storing data, ensuring secure and accessible storage of administrative documents and records. As we set sail on this technological voyage, the dawn of innovation heralds a boundless expanse of possibilities awaiting exploration.



Hon'ble Mr. Justice A. Bimol Singh
Chairman, Computer Committee Judge,
High Court of Manipur



MESSAGE

I am pleased to express my appreciation for the valuable contributions made by the Hon'ble Committee, Supreme Court of India, towards the successful implementation of the e-courts project. Under the able leadership of the Hon'ble Chief Justice of Manipur, the Computer Committee of the High Court has been working tirelessly to provide advanced ICT infrastructure to both the High Court and District Courts. The IT infrastructure forms the cornerstone for implementing various technological initiatives to augment judicial processes and services. Our objective is clear: to utilize technology to bring citizen-centric services within easy reach, right at the doorstep of the citizens. Through the embracement of digital transformation, we aim to streamline our operations and elevate the overall efficiency of the judicial system. The implementation of the e-filing version 3 in the High Court for the filing of cases, and the implementation of the e-office developed by NIC Manipur, for Judicial and administrative work are significant steps towards ensuring a smooth transition to the paperless mode. In addition to these efforts, plans are underway to extend the e-filing and e-office in the District Courts, ensuring that the technological advancements are accessible and beneficial across all levels of the judicial system.

The High Court has implemented hybrid hearings with effect from 06-06- 2023. This transition to hybrid hearings represents a monumental leap forward in our pursuit of justice. Additionally, the committee has taken steps to implement hybrid hearings and paperless courts in the District Courts. I have been informed that the installation of the hybrid hearing and touchscreen monitor equipment is anticipated to be completed before March 31st, 2024, in all the Districts Courts. Once the installation is done, all district courts in the state can switch to hybrid mode.

We are actively advocating for the filing of cases through e-filing. To facilitate this transition, we have established help desk counters and e-Sewa Kendras in the State. We are also providing training to the Advocates and court staff to harness the power of technology effectively. The scanning of case records for both disposed and pending cases is progressing steadily, paving the way for the creation of a comprehensive record depository and facilitating a transition towards a paperless mode. As we embark on this journey of digital transformation, it is imperative that we come together to collaborate, share ideas, and exchange best practices. The Newsletter stands as a testament to this collaboration, serving as a platform for information exchange, nurturing a culture of innovation, and enhancing the capabilities of the legal fraternity.

MEMBERS OF THE COMPUTER COMMITTEE AND THEIR PHOTO



HON'BLE MR. JUSTICE
SIDDHARTH MRIDUL
CHIEF JUSTICE, HIGH
COURT OF MANIPUR



Hon'ble Mr. Justice A.
Bimol Singh
Chairman, Computer
Committee
Judge, High Court of
Manipur



Hon'ble Mr. Justice A.
Guneshwar Sharma
Member, Computer
Committee
Judge, High Court of
Manipur

Achievements of Phase-I & Phase-II of the e-Courts Project of High Court of Manipur

Phase-I of the e-Courts Project: In the pursuit of modernising the judicial infrastructure and enhancing accessibility of access to Justice, Phase I of the e-Courts project marked a pivotal step forward. This phase was meticulously crafted to revamp the technological framework supporting the judiciary, primarily focusing on hardware procurement,

network establishment, and the initial rollout of online services. A significant milestone achieved during this phase were the dedicated websites for all Judicial Districts. These websites are digital gateways, offering streamlined access to vital information such as case registration details, cause lists, case statuses, daily orders, and final judgments.

While the spectrum of online services remained limited, primarily catering to the needs of the judiciary and registry, it laid a robust foundation for future expansions and innovations. The hardware provisioning included essential components tailored to meet the demands of judicial operations like Thin Clients, Slim Clients, Dot Matrix Printers, Laser Printers, UPS units, Scanners, and the establishment of Local Area Networks (LANs). Moreover, Judicial Officers were equipped with laptops. During this phase, four technical staff were hired from NIC (National Informatics Centre) on a contract basis. These individuals were brought on board to provide their expertise and support for the effective implementation of Phase I of the e-courts project in the High Court and District Courts.

Phase II of e-Courts project:

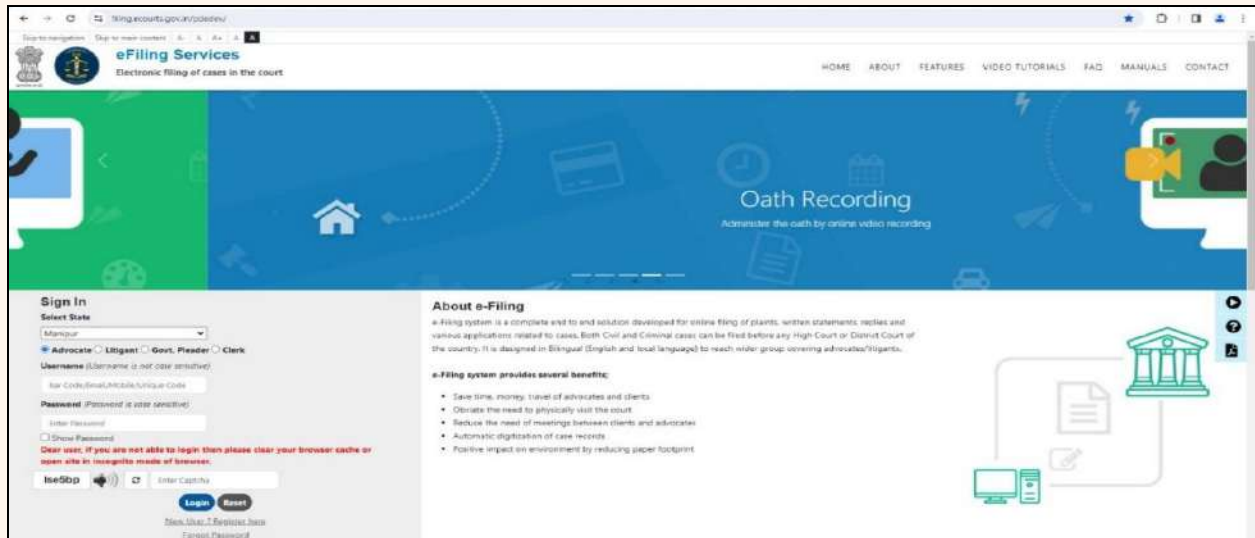
Procurement: Under e-Courts,

Project Phase-II a total of Rs. the Department of Justice released 9.272 crores for procurement of Computer, LAN (Local Area Network), Display Board, Extra Monitor, Printer, UPS, Server, Scanner, DG set, Hard Disk, Kiosk, Projector, Smart Phone, Justice Clock, VC equipment, MPLS WAN, solar, etc. for District Courts and Laptop and Printer for Judicial Officers. The fund provided was also for Site Preparation and hiring Technical Manpower. Rs. 9.219 crore was utilized, and the utilization percentage was 99.4%.

e-Filing: e-Filing 3.0 was implemented in the High Court of Manipur on 21.11.2022. e-Filing has been made mandatory w.e.f. 01-03-2023: Filing fresh cases in the High Court of Manipur is to be done on the e-filing portal <https://filing.ecourts.gov.in>. For the convenience of learned Advocates and parties in person, scanning and

e-filing have been made available at the e-Sewa Kendra counter and Help Desk counter for e-Filing in the High Court of Manipur.

Training regarding e-Filing has also been imparted to the learned Advocates.



e-Sewa Kendra:



Under Phase-II e-Courts projects, a total of 16 e-Sewa Kendras have been established throughout the State under the Phase-II of the e-Courts project. 16 Office Assistants (contractual) have been recruited based on written tests and interviews to man the 16 e-Sewa Kendras. The Office Assistants of the e-Sewa Kendras are provided with laptops and scanners to assist litigants and Advocates. They were also given one-week training at the Manipur Judicial Academy regarding how to conduct Video Conferencing, how to use scanners for utilization of the case record, how to file a case through e-filing, and how to use the various e-courts applications. Also, e-Sewa Kendras are used by Advocates and Litigants for virtual appearances where the topography makes travelling difficult. An awareness video was created in the regional language to promote the services offered at the e-Sewa

Kendra. This video was designed to reach out to the local community and inform them about the various facilities available under the e-Courts project. To maximise its reach, the video was uploaded on the official YouTube channel of the High Court. The response to the video has been overwhelming, as it has garnered more than 1,00,000 views. Click here to watch the awareness video on Esewa Kendra: https://www.youtube.com/watch?v=9H48U0-sDAU&ab_channel=MANIPURHIGHCOURT-OFFICIAL. The Hon'ble Computer Committee, High Court of Manipur, has decided to transition the Court proceedings of the Districts to hybrid and paperless mode as soon as possible. Accordingly, it has become imperative to establish more e-Sewa Kendras in the State. These centres serve as a one-stop solution for

litigants and advocates to access various digital services. By expanding the number of e-Sewa Kendras in the State, we can ensure that more individuals have easy access to technological resources launched by the Hon'ble e-Committee, Supreme Court of India. Under Phase-III of the e-Courts Project, the efforts are taken for establishing 55 additional e-Sewa Kendras. All 5 porta cabins were constructed at Cheirap Court Complex Imphal, Lamphel Court Complex, Bishnupur Court Complex, Thoubal Court Complex, and Churachandpur Court Complex on 02.03.2024. Here are existing 16 (sixteen) e-Sewa Kendras under Phase II e-Court i.e. High Court Complex, Cheirap Court Complex, D & SJ Bishnupur Court Complex, D & SJ, Thoubal Court Complex, D & SJ, Ukhrul Court Complex, D & SJ, Churachandpur Court Complex, D & SJ, Tamenglong Court Complex, D &

SJ, Senapati Court Complex, Family Court Lamphel Court Complex, ND & PS Court Lamphel Court Complex, MACT Court Complex, Imphal West, District Court Complex, Civil Judge Sr. Division Lamphel Court Complex, CJM Chandel Court Complex, Moreh Court Complex, JMFC Kangpokpi Court Complex and JMFC Jiribam Court Complex. And Newly Constructed under Phase-III e-Courts (**All Constructions Completed**) i.e District & Session Court, Imphal West, District & Session Court, Bishnupur, District & Session Court, Thoubal, FTC (CAW) and CJM/Civil Judge (Sr. Div), Churachandpur. **Hybrid Hearing:** As part of Phase II of the e-Courts project, 39 District Courts were equipped with the necessary equipment for VC. The equipment included All-in-One computers, webcams, UPS, microphones, and televisions.



The High Court has taken funds from the State Government to implement the hybrid hearing project in the District Courts. The State Government has sanctioned Rs. 13,36,88,249/- only for implementing hybrid functioning in the 41(forty-one) District Courts. The allocated funds will be utilized to purchase various components for each court. The component list

includes Interactive Touch screen display ,Ultra HD Professional Display, Microphone and audio DSP, Audio Amplifier, AIO PC, Wall Mount Speaker, PTZ Camera, UPS, Full HD Document Camera, VC Software licence, Video recording and streaming device and Table and Chair. The installation is expected to be completed in all the Courts of the State before 31st March 2024.

National Service and Tracking of Electronic Processes (NSTEP):



Service of summons through NSTEP has been made mandatory w.e.f 24-02-2024 for all the Courts in the State. In this regard, multiple training sessions have been organized for the Process Servers/

Bailiffs in coordination with the Manipur Judicial Academy. The Mobile handsets have been distributed to all the Process Servers/Bailiffs.

Inter-Operable Criminal Justice System (ICJS):

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Consumption of FIR and Chargesheets from the CCTNS server by the CIS server of Courts has been successful since September 2020. Multiple meetings were held with the Police Department to ensure that the data entry of FIR and Chargesheets are done promptly on the CCTNS server so that smooth

implementation of ICJS is possible. So far, 3786 nos. of FIR and 485 nos. of Chargesheets have been consumed through ICJS.

Neutral Citation: Phase I of Neutral citation, i.e., Assigning Neutral citation to current judgments of the High Court, was implemented by the High Court of Manipur in July 2023.


 IN.
 2023:MNHC:813

**IN THE HIGH COURT OF MANIPUR
AT IMPHAL**

WP(C) No. 351 of 2016
 N. Ronnie Singh *... Petitioner*
 Vs. *... Respondents*
 State of Manipur & ors.

B E F O R E
HON'BLE MR. JUSTICE AHANTHEM BIMOL SINGH

05-07-2023

Heard Mr. N. Jotendro, learned senior counsel assisted by Mr. A. Manikanta, learned counsel appearing for the petitioner, Mr. Niranjan Sanasam, learned GA appearing for the respondents No. 1, 2, 4, 5, 6, 7, 8, 9, 11 and 12, Mr. R.K. Deepak, learned senior counsel assisted by Mr. L. Rajesh, learned counsel appearing for the respondent No. 10 and Mr. R.S. Reisang, learned senior counsel appearing for the MPSC.

At the outset, the learned senior counsel appearing for the petitioner submitted that in view of the requisition letter dated 05-06-2017 of the Chief Engineer, PWD, Manipur addressed to the Commissioner (Works), Government of Manipur for submission of requisition form to the

Fast and Secured Transmission of Electronic Records (FASTER)

System: In compliance with the direction from Hon'ble Supreme Court of India to implement and set up the FASTER system at High Court level to reap the benefits of technology in the Justice Communication system and benefit the common public at large, the Judicial Communication Network (JCN) email IDs created in December 2021, for Nodal Officer & District Judges. FASTER is implemented at the High Court of Manipur and District Courts.

S3WaaS Website: As a directive of the Hon'ble e-Committee, Supreme Court of India, for migrating all the existing District Court's websites to S3WaaS (Secure Scalable Sugamya Website as a Service) platform, the IT team of the High Court of Manipur has successfully migrated all 8 District Courts' websites from Drupal platform to S3WaaS platform. These websites provide information regarding a brief history of the respective District Courts, former District Judges, present Judges, Duty Magistrates, Police station wise-magistrates, notifications, circulars,

etc. It also provides information regarding case status, cause list, order judgment, statistical reports, District BAR Association, etc. Newsletter e-brochures published by the Hon'ble Supreme Court and High

Courts are available in the portal. It also provides a brief profile of the Chief Justice of the High Court and respective Portfolio/Administrative Judges of the Districts. The websites for each District are as given below:

1.	Imphal East: https://imphaleast.dcourts.gov.in/	2.	Imphal West: https://imphalwest.dcourts.gov.in/
3.	Thoubal: https://thoubal.dcourts.gov.in/	4.	Bishnupur: https://bishnupur.dcourts.gov.in/
5.	Ukhrul : https://ukhrul.dcourts.gov.in/	6.	Senapati: https://senapati.dcourts.gov.in/
7.	Churachandpur: https://churachandpur.dcourts.gov.in/	8.	Tamenglong: https://tamenglong.dcourts.gov.in/

Justice Clock: The Justice Clocks were inaugurated at Cheirap, Lamphel, and Thoubal Court Complexes in 2023. The Clocks were installed in front of the Court Complexes to showcase daily information regarding the disposal and pendency of cases in District and Subordinate Courts, spreading legal awareness and information about various e-Courts services for the

benefit of the litigants and the public.



On-Going Projects of eCourts Phase-III



The primary objective for the current year has been to upgrade the hardware infrastructure of the District Courts. The procurement of AIO computers, scanners, Porta cabin construction, and digital signatures for all District Courts has been completed within the given time frame. This will significantly improve the operational capabilities of our courts and facilitate smoother functioning. In addition to hardware upgrades, the SITC work of Solar Plant (10 KWp) in 27 District Courts from the Phase III funds is in progress and is expected to be

completed by March 2024. The sustainable solution will ensure uninterrupted operations, especially for the transition to a hybrid and paperless mode. The hiring and deploying of manpower will be facilitated through the NICSI to develop an in-house web application that will automate various judicial and administrative tasks. One of the key components implemented in Phase III is the procurement of Digital Signature Certificates (DSC) for all the Judicial Officers and three court staff of each court. The DSCs will enable the movement towards a paperless environment, eliminating the need for physical documents. With digital signatures, Judgments and orders and other official correspondence can be easily signed and transmitted electronically, reducing the need for paper-based processes.

Best Practices (e-Initiatives) of High Court of Manipur

AI-Assisted Legal Translation Advisory Committee: The AI-Assisted Legal Translation Advisory Committee of the High Court of Manipur has decided to translate judgments of the Supreme Court of India and the High Court of Manipur into Meetei Mayek and Roman Alphabet (Manipuri). Translation of judgements is being carried out manually due to the unavailability of reliable AI-powered translation software. This process is time-consuming. However, efforts are being made to develop AI-powered translation software from English to Roman Alphabet and Meetei Mayek in coordination with NIT Manipur.

MOU with National Institute of Technology (NIT) Manipur: On 27.06.2023, the High Court of Manipur entered into a MoU with the National Institute of Technology (NIT) Manipur to develop a

translation software that would translate English to Manipuri in both Meetei Mayek and Roman Alphabet. The development of this software is progressing smoothly, and it is expected to be completed by September 2024. The High court of Manipur is also supported with the funds from the State Government to translate the High Court and Supreme Court Judgements. **Engagement:** 30 translators were engaged on 20th October 2023. Advertisement for the Verifier was notified on 21st December 2023. 1 NICS Manpower Tier 3 software developer was hired on 22nd December 2023 to develop an online journal application.

Post Creation: The State cabinet has approved the creation of 1 Registrar (Translation wing) and 3 Junior Grade Translators, for which the official communication is awaited.

Work Management System (WMS) for AI-Translation Project:

The screenshot displays the 'AI TRANSLATIONS' dashboard. On the left, a sidebar menu includes 'Dashboard', 'Uploads', 'Report', 'Employees', 'User', and 'Setting'. The 'Report' section is expanded, showing 'Overall Report' as the selected option, along with 'Payment History', 'Payment Report', and 'Payment Data'. The main area is titled 'Overall Report' and features a search bar with a 'Select Date Range...' dropdown and a green 'SEARCH' button. Below the search bar, there are 'Export' buttons for 'CSV', 'EXCEL', and 'PDF'. A table displays the search results with columns: S.No., Name, Designation, Total Case, Pending Case, Completed Case, Total Pages, Pending Pages, and Completed Pages. The table contains three entries. At the bottom, it shows 'Showing 1 to 3 of 3 entries' and navigation buttons for 'Previous', '1', and 'Next'.

S.No.	Name	Designation	Total Case	Pending Case	Completed Case	Total Pages	Pending Pages	Completed Pages
1	Bibit	Freelance Translator(Roman)	4	1	3	98	8	90
2	Gagan	Freelance Reviewer(Roman)	3	0	3	30	0	30
3	KAMAJONIA CHANDAN	Technical Assistant(Roma Malay)	1	1	0	16	10	6

The High Court of Manipur has developed a web-based application to allocate work to translators and streamline translation projects. One of the notable features of this software is the digital work distribution. Translators will be able to receive their assignments electronically. Once the translation is completed, the software will automatically transfer the document to the Verifier. This will eliminate the time-consuming task of manually transferring files. The Verifier can then review the translated document and provide feedback or approval.

The Translator can track the status of his/her payment. Furthermore, the application has a built-in feature to track the performance of everyone involved in the translation project. This includes the Programme Co-ordinator, Technical Assistant, Translator, Verifier, and Legal Researcher. The AI-Assisted Legal Advisory Committee can identify areas for improvement and streamline the translation process by monitoring their performance. The application is live for testing and is expected to launch in March 2024.

Online e-Journal/ e-HCR: In compliance with the direction of the Hon'ble AI-Assisted Legal Advisory Committee of the Supreme Court of

India, the developing the e-Journal/e-HCR of the High Court of Manipur has commenced.

HIGH COURT OF MANIPUR
Digital High Court of Manipur Reports
The Official Law Journal of High Court of Manipur

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Case Type
Case Type: --Select-- Case No.: Year: --Select--

Party Name
Party Type: --Select-- Petitioner/Respondent

Date of Judgement
Select Date Range

Name of Court
Name of Court: --Select Court--

Keyword
Search in keyword..

Filter
Type of Judgement: --Select--

SEARCH RESET

Showing 1-5 of 10 items.

Ningombam Tomba Singh @ Tomthin v. The Central Bureau Of Investigation(CBI), New Delhi
22 December 2023
Hon'ble Mrs. Justice Golmei Gaiphuishillu Kabui

Criminal Procedure Code, 1973 - Section 439 read with 482 of CrPC - Bail Applications - Section 164 Criminal Procedure Code, Recording Statements and TIFs (Test Identification Parades) - Bail Application may not entertain after filing of Charge-sheet - Section 177 CrPC - Place of trial within the territorial jurisdiction where the offence has been committed - Section 406(2) CrPC - transfer of case from one State to another - 123A/2019/127/436/448/362/354/264/326/276/24 IPC & 28(1-C) Arms Act - section 3(1)(d), 3(1)(e), 3(1)(g), 3(1)(h), 3(1)(i), 3(1)(j), 3(2)(a), 3(2)(b), 3(2)(c), 3(2)(d), 3(2)(e) of 9C & 9T (PoA), Act, 1959 - 66A/66E/67/67A IT Act...

Read More

Split View PDF (Judg. Ord.) PDF (RM Judg. Ord.) PDF (NM Judg. Ord.)

e-Office:

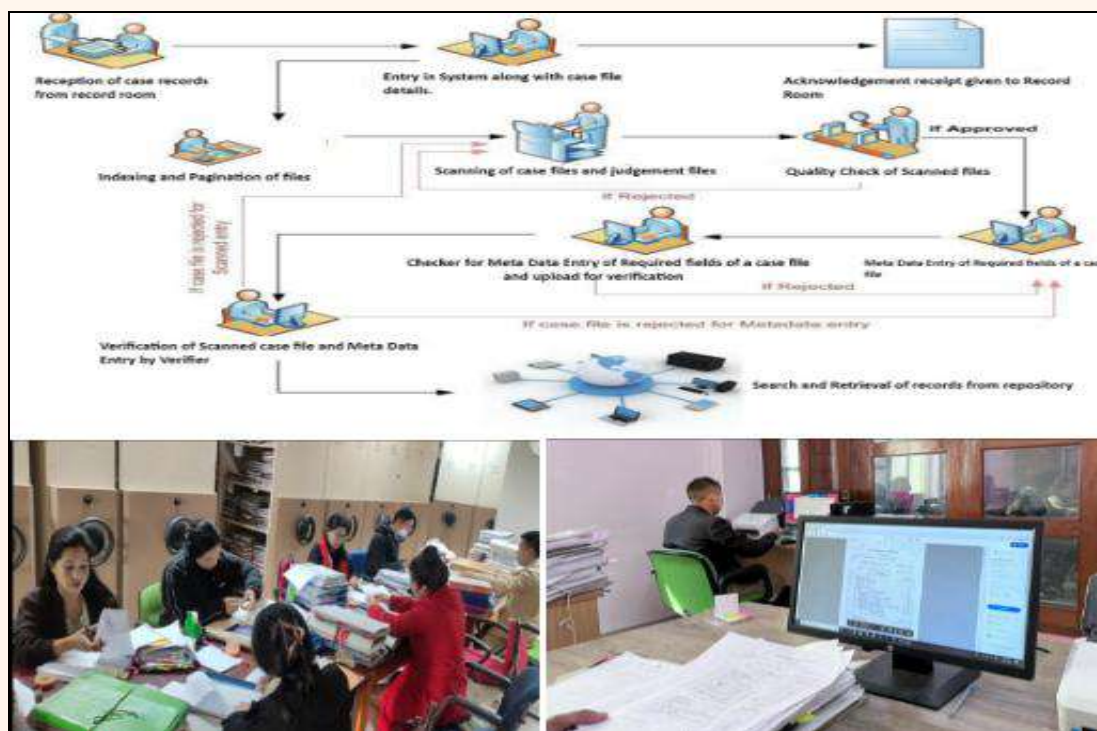


On 23.11.2023, the Hon'ble Chief Justice inaugurated the e-office software developed by NIC at the High Court of Manipur. The Hon'ble

Judges of the High Court, Officers & Staff of the Registry, and bar members attended the inauguration. The High Court of Manipur is the

second High Court in the country to implement an e-office after the High Court of Kerala. The e-Office software utilises cloud technology to store the data. To ensure the successful implementation of the **Scanning and Digitization:**

e-Office software, the technical team from NIC Delhi provided training to the officers and staff of the Registry for one week physically in the High Court, starting from 8th January 2024 to 12th January 2024.



The Scanning & Digitization of disposed case records started in the High Court Complex in March 2019. As of 04-03-2024, 80,07,662 pages of the disposed cases for the High Court and the District Courts have been scanned and digitized. The

scanning of disposed cases is faster, and such cases are anticipated to be completed by August 2024. Scanning disposed cases of Imphal East, Imphal West, Thoubal, Bishnupur, Churachandpur, Chandel, and Moreh is complete. The digitization process

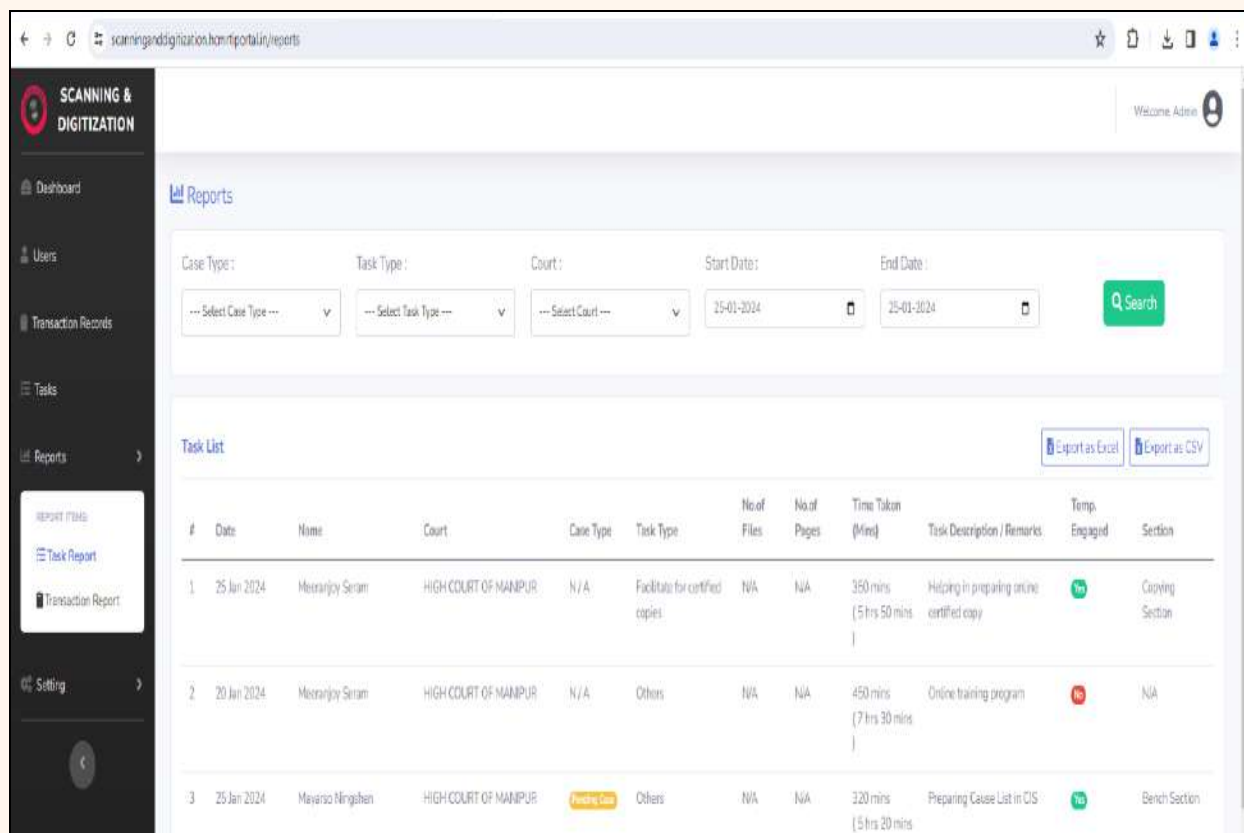
of the pending cases in the High Court of Manipur has started, and approximately 1033 out of 3473 pending cases have been digitized as of 04-03-2024. The number of pages scanned for the pending cases of the High Court is 3,04,692.

Mini Data Centre (MDC) with 12

Servers: As a part of the Scanning and Digitization Project, the setting up a Mini Data Centre (MDC) in the High Court Complex along with 12 (twelve) servers for the District & Subordinate Courts is in progress, which will be completed within March 2024. Procuring this MDC with 12 servers is done through GeM Bid at a total cost of Rs. 6,13,87,017/-. This MDC in the High Court Complex with 12 Servers at District & Subordinate Courts will be used to store all the scanned copies of

pending and disposed cases of all the Courts in the State of Manipur. The required software, the customized version of DSpace, will also be installed on all the servers, which will be synced with the main servers of the High Court. All the servers are protected with firewalls, which a dedicated manpower team will control as required. Apart from DSpace software for Scanning and Digitization, various other software such as Inventory Management System, Vehicle Management System, Learning Management System, Leave Management System, Payroll and Employee Profile Management System, ERP/MIS, etc. will also be installed in the MDC.

Work Management System (WMS) for Digitization Project and e-Sewa Kendra Office Assistants:

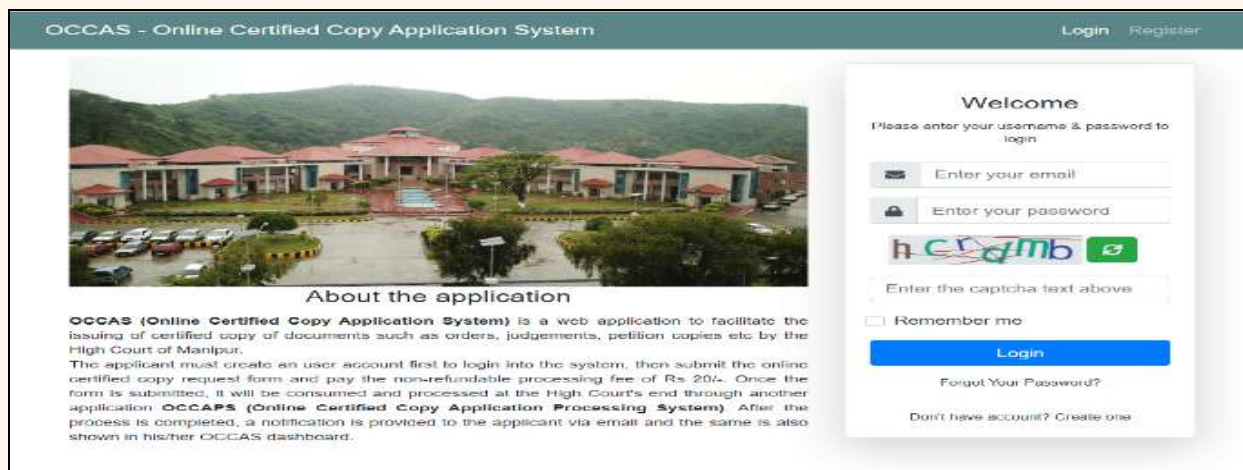


#	Date	Name	Court	Case Type	Task Type	No. of Files	No. of Pages	Time Taken (Mins)	Task Description / Remarks	Temp. Engaged	Section
1	25 Jun 2024	Mesranjoy Seram	HIGH COURT OF MANIPUR	N/A	Facilitate for certified copies	N/A	N/A	350 mins (5 hrs 50 mins)	Helping in preparing online certified copy	Yes	Copying Section
2	20 Jun 2024	Mesranjoy Seram	HIGH COURT OF MANIPUR	N/A	Others	N/A	N/A	450 mins (7 hrs 30 mins)	Online training program	No	N/A
3	25 Jan 2024	Mayanso Ningthou	HIGH COURT OF MANIPUR	Pending Case	Others	N/A	N/A	320 mins (5 hrs 20 mins)	Preparing Cause List in CS	Yes	Bench Section

The software development for the Work Management System is completed and is in the testing phase on the live server. The objective of this software is to monitor the progress of the staff's project performance and to record the project with a view to the case study. The software also provides real-time insights into the workload and progress of each employee, allowing

concerned officers to identify areas where improvement is needed. This monitoring feature enables effective allocation of resources, ensures tasks are completed promptly, and helps identify potential workflow bottlenecks.

Online Certified Copy:



OCCAS - Online Certified Copy Application System

Login Register

Welcome
Please enter your username & password to login

Enter your email

Enter your password

h c m b

Enter the captcha text above

☐ Remember me

Login

Forgot Your Password?

Don't have account? Create one

About the application

OCCAS (Online Certified Copy Application System) is a web application to facilitate the issuing of certified copy of documents such as orders, judgements, petition copies etc by the High Court of Manipur.

The applicant must create an user account first to login into the system, then submit the online certified copy request form and pay the non-refundable processing fee of Rs. 20/-. Once the form is submitted, it will be consumed and processed at the High Court's end through another application **OCCAPS (Online Certified Copy Application Processing System)**. After the process is completed, a notification is provided to the applicant via email and the same is also shown in his/her OCCAS dashboard.

The Online Certified Copy was launched officially on 23rd November 2023 by the Hon'ble Chief Justice of the High Court of Manipur. NIC Manipur develops this portal, and it may be accessed by the Public through the official website of the High Court of Manipur or directly at hmcertifiedcopy.nic.in. It aims to provide a more efficient and convenient method of obtaining certified copies of court records online. The website provides step-by-step instructions on accessing the application and completing the necessary steps for applying for an online certified copy.

Inventory Management System (IMS): The Inventory Management System (IMS) is software developed by the High Court of Manipur to maintain the stock of the High Court and District Court consumables, including furniture items. The Hon'ble Chief Justice launched this application on 23rd Nov, 2023. The primary purpose of the IMS is to streamline the inventory management process and provide accurate and timely information about the items procured from the various budget heads.

Vehicle Management System (VMS):

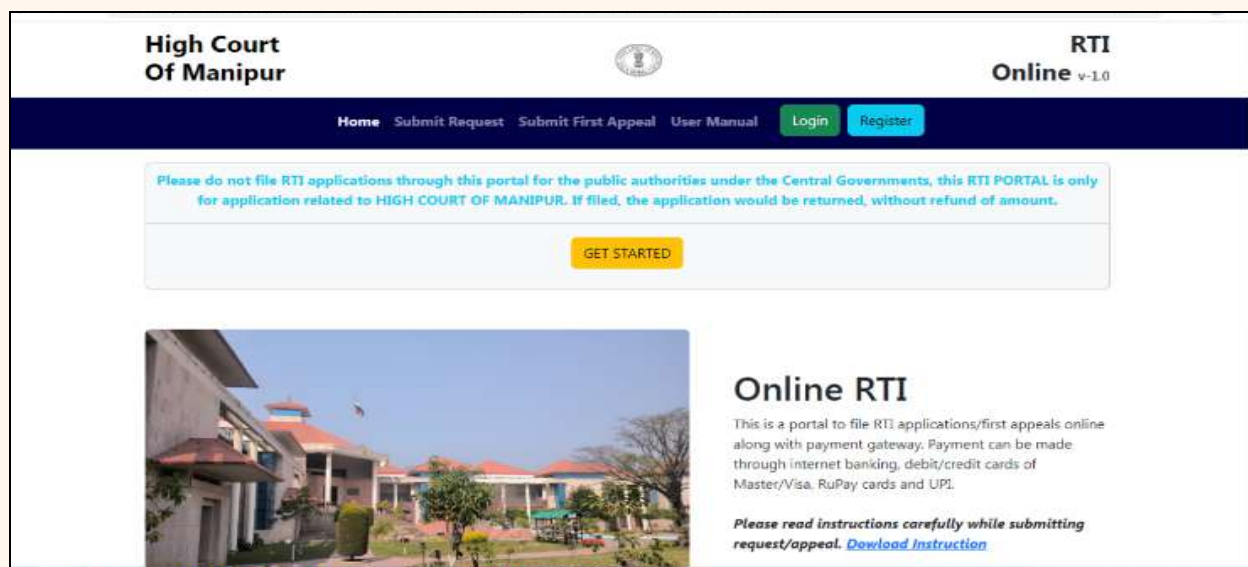


The Hon'ble Chief Justice launched the Vehicle Management System (VMS) on 23rd Nov, 2023. It was developed with the help of a Software Developer hired through National Informatics Centre Services Inc. (NICSI) to track the utilization of Petrol/Diesel, Oil, and Lubricant (P.O.L.) by official vehicles and DG sets. This helps calculate mileage, notification time for servicing, date of last repair/servicing, and ages of the vehicles. Further, the software will be enhanced for tracking the routes travelled by the vehicles,

which will increase security and for record purposes.

Installation of CCTV Camera in the High Court Complex & District court complexes: The High Court of Manipur has taken a significant step towards enhancing security within its premises by installing CCTV cameras at a substantial cost. A total number of 193 CCTV cameras have been installed in strategic locations throughout the High Court complex and 187 Indoor cameras and 28 Outdoor cameras at District court complexes.

RTI Portal:

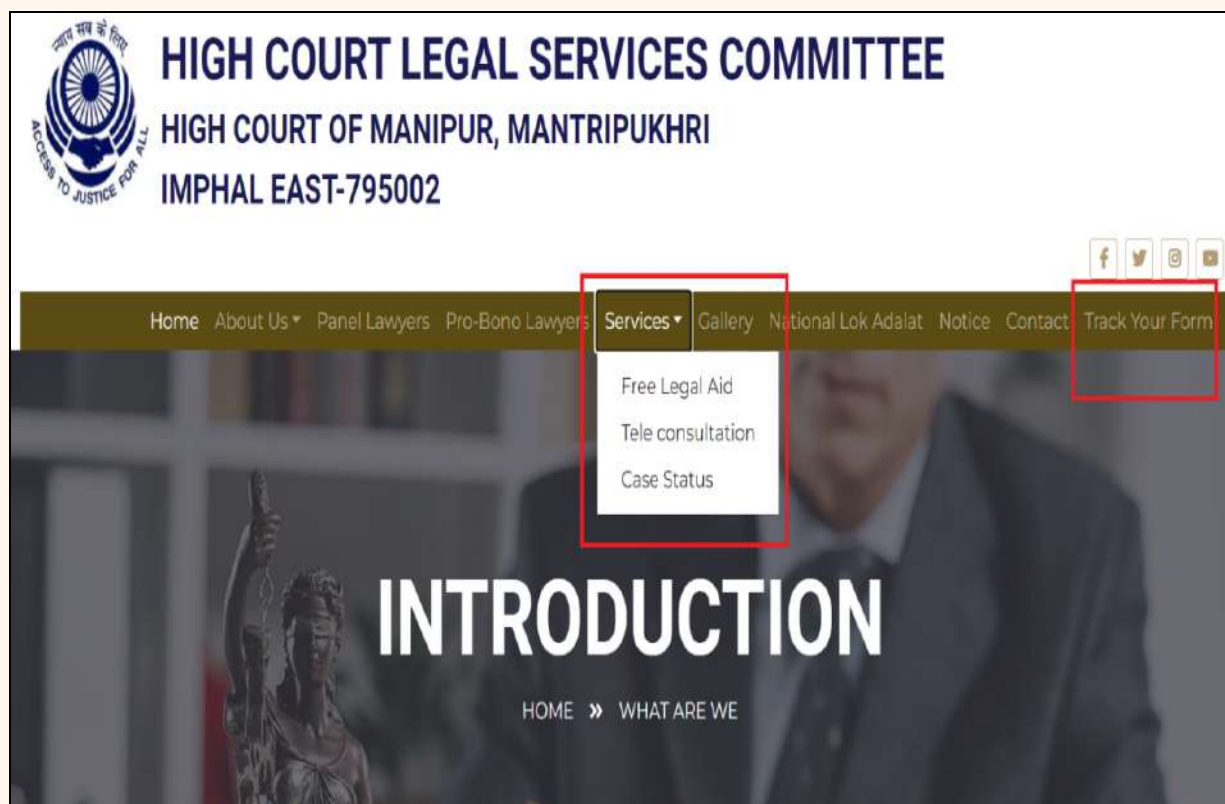


The High Court of Manipur launched an online RTI Portal on 07.07.2023 to facilitate the filing of RTI applications/ first appeals online to the High Court of Manipur. The online portal allows users to submit their RTI applications electronically, which saves time and eliminates the need for physical applications. Additionally, the portal includes a secure payment gateway for online payment of RTI fees.

Internet Connectivity: The BSNL Multiprotocol Label Switching (MPLS) WAN network, which is

exclusively for the judiciary, was installed in 15 court complexes in 8 existing 9 judicial districts. In addition, the State Wide Area Network (SWAN) has been given to 15 Court Complexes. However, the connectivity in the State is very poor, especially in the Hills districts, and to address the connectivity issue in the Hills districts, the work is on to install a dedicated leased line of 34 Mbps in all the Courts from the e-Courts maintenance fund provided by the State Government.

High Court Legal Services Committee Website:



The High Court Legal Services Committee Website was launched on 24-05-2022 with the aim and objective to provide free and competent legal services to the weaker sections of society to ensure that opportunities for securing justice are not denied to any citizen

because of economic or other disabilities and to organise Lok Adalats. The website offers services such as Free Legal Aid, Tele-consultation, and tracking of Legal Aid Status and Cases.

Number of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 31.05.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	244241	5762417	6006658
2	Andhra Pradesh	398379	1428051	1826430
3	Bombay	54905	164226	219131
4	Calcutta	152956	90151	243107
5	Chhattisgarh	103724	212772	316496
6	Delhi	321595	5472009	5793604
7	Gauhati – Arunachal Pradesh	2460	8163	10623
8	Gauhati – Assam	266592	439414	706006
9	Gauhati – Mizoram	3997	13268	17265
10	Gauhati - Nagaland	1047	789	1836
11	Gujarat	403770	207673	611443
12	Himachal Pradesh	184166	185183	369349
13	Jammu & Kashmir	260481	521043	781524
14	Jharkhand	221667	679876	901543
15	Karnataka	1245829	151424	1397253
16	Kerala	164755	603643	768398
17	Madhya Pradesh	673976	960724	1634700
18	Madras	1468091	389043	1857134
19	Manipur	49420	15769	65189
20	Meghalaya	5163	48191	53354
21	Orissa	327973	293515	621488
22	Patna	277203	2581895	2859098
23	Punjab & Haryana	596527	2648066	3244593
24	Rajasthan	239308	202800	442108
25	Sikkim	582	14697	15279
26	Telangana	857522	192118	1049640
27	Tripura	21879	34166	56045
28	Uttarakhand	87502	46411	133913
	Total	8635710	23367497	32003207

Status of Implementation of Rules of VC as on 31.05.2024

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.05.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.05.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	98
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	35
18	Madras	Yes	Yes	23
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	27
	Implemented	28	27	1057
	Not Implemented	0	1	

Status of Implementation of e-Payments as on 31.05.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	Yes	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	22
	Not Implemented	5	6

Statistics of Virtual Courts-31.05.2024

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	140643	140640	445	27457	18130902
2	Chhattisgarh Traffic Department	706	692	0	72	113300
3	Gujarat Traffic Department	1101289	1039938	1639	73982	57048403
4	Haryana Traffic Department	1610911	1555439	5480	83168	70807651
5	Himachal Pradesh Traffic Department	318362	232889	395	10339	14928854
6	Jammu Traffic Department	480091	461050	2955	93706	59954545
7	Karnataka Traffic Department	59012	58978	171	50746	448094790
8	Kashmir Traffic Department	765645	762060	82810	143267	79265046
9	Kerala (Police Department)	1466389	1463089	3291	143767	76646217
10	Kerala Transport Department	930314	916632	4652	142086	187875953
11	Madhya Pradesh Traffic Department	318619	281425	297	12819	11650901
12	Maharashtra Transport Department	56569	55108	20	2124	2878405
13	Manipur Virtual Court (Traffic)	1	0	0	0	
14	Manipur Virtual Court (Transport)	1	0	0	0	
15	Meghalaya Traffic Department	446	439	0	40	30100
16	Notice Branch Delhi Traffic Department	18857158	18617417	92267	1781118	1274436906
17	Odisha Traffic Ctc-Bbsr Commissionerate	542523	502324	944	32060	30400501
18	Pune Traffic Department	6079	6055	21	630	118100
19	Rajasthan Traffic Department	36565	31670	2215	11787	8195971
20	Tamil Nadu Traffic Department	205593	165077	1532	97334	903367190
21	Tripura Traffic Department	3335	3332	5	1034	234500
22	Uttar Pradesh Traffic Department	16737376	13734638	71775	885959	502258291
23	Uttarakhand Traffic Department	17981	14638	42	1073	1198901
24	Uttarakhand Transport Department	939	493	1	23	28500
25	Virtual Court Chandigarh	458268	458268	461	32327	31103511
26	Virtual Court Delhi (Traffic)	6445688	6169746	121223	1819640	1755966652
27	Virtual Court Gujarat (Transport)	167455	157877	778	18045	71851900
28	West Bengal Traffic Department	171650	164713	750	8169	4357952
	Total	50899608	46994627	394169	5472772	5610943942

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.05.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	25
	Not Implemented	3

E-Filing Total Count as on 31.05.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	5262	5262
2	Andhra Pradesh	High Court	16087	3	16090
3	Bombay	Both Court	271839	872423	1144262
4	Calcutta	High Court	6163	1306	7469
5	Chhattisgarh	Both Court	455	19	474
6	Delhi	District Court	*	746291	746291
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	4980	8437	13417
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	60118	15	60133
12	Himachal Pradesh	Both Court	1954	75258	77212
13	Jammu & Kashmir	Both Court	23884	59841	83725
14	Jharkhand	Both Court	6	513	519
15	Karnataka	Both Court	1708	69924	71632
16	Kerala	District Court	*	596801	596801
17	Madhya Pradesh	District Court	*	247	247
18	Madras	Both Court	50772	553872	604644
19	Manipur	High Court	1898	77	1975
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	10171	43670	53841
22	Patna	Both Court	499879	203	500082
23	Punjab & Haryana	Both Court	21575	22159	43734
24	Rajasthan	Both Court	13167	2515	15682
25	Sikkim	Both Court	3448	4513	7961
26	Telangana	Both Court	5658	142	5800
27	Tripura	Both Court	3695	993	4688
28	Uttarakhand	Both Court	35	30848	30883
		Total	997493	3095333	4092826

e-Committee Outreach/ Training Programmes Conducted During the Month of May 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	31.05.2024 & 01.06.2024	eCommittee	Jammu and Kashmir Judicial Academy	e-Courts Phase III Regional Cluster Workshop	Judicial officers	36
2	18.05.2024	ECT_14_2024	Odisha Judicial Academy	Induction Training programme for newly recruited Civil judges (Jr. Division) on Probation of 2022 Batch	Civil judges (Jr. Division) on Probation of 2022 Batch	54
3	15.05.2024 & 16.05.2024	ECT_3_2024	Delhi Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	10
4	29.05.2024	ECT_4_2024	Delhi Judicial Academy	Advocate/ Advocate Clerk ECourts Programme at District Headquarters	Advocate/ Advocate Clerk	125
5	03.05.2024	ECT-8-2024	High Court of Meghalaya	NSTEP	Staffs of District & Sessions Court, Resubelpara & Williamnagar	13
6	03.05.2024	ECT-9-2024	High Court of Meghalaya	Refresher programme for court staff	Staffs of District & Sessions Court, Resubelpara & Williamnagar	13
7	11.05.2024	ECT-8-2024	High Court of Meghalaya	NSTEP	Staffs of District & Sessions Court, Mawkyrwat, Nongstoin & Mairang	22
8	11.05.2024	ECT-9-2024	High Court of Meghalaya	Refresher programme for court staff	Staffs of District & Sessions Court, Mawkyrwat, Nongstoin & Mairang	22
9	22.05.2024	ECT-9-2024	High Court of Meghalaya	CIS Periphery Modules, NSTEP, Copying Module	Staffs of all District & Sub-divisional Court	40
10	27.05.2024	ECT_8_2024	High Court of Meghalaya	NSTEP	Staffs of District & Sessions Court, Khliehriat & Jowai	17
Total						352
